(5)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 2611/1996

New Delhi, this 5th day of June, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri Onkar Nath Sharma • 39, Bari More Sarai Rly. Colony, Near Kauriapul Delhi-6 .. Applicant

(By Shri B.S. Mainee, Advocate)

versus

Union of India, through

Chairman
 Railway Board, New Delhi

 Chief Personnel Officer Northern Rly Hqrs., Baroda House New Delhi

3. The Dvl. Railway Manager New Delhi

Respondents

(By Shri R.L. Dhawan, Advocate)

ORDER(oral)
Hon'ble Dr. Jose P. Verghese

Learned counsel for the applicant states that he has been engaged recently in this matter and after going through the file, he findes that the pleadings are not in order and he may be allowed to withdraw the same with liberty to file afresh. Learned counsel for the respondents has no objection. Granting liberty, this OA is dismissed as withdrawn. No costs.

(S.P. Biswas) · Member(A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

/gtv/